

പതിനഞ്ചാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2021–2023)

ഇരുപതാമത് റിഷോർട്ട്

(2023 ആഗസ്റ്റ് ...്...-ാം തീയതി സഭയിൽ സമർപ്പിച്ചത്)

[2020-ലെ ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസിന്റെ (എസ്.ആർ.ഒ. നമ്പർ 808/2020) സൂക്ഷ്മപരിശോധന സംബന്ധിച്ചത്]

> കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ് തിരുവനന്തപുരം 2023

പതിനഞ്ചാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2021–2023)

ഇരുപതാമത് റിഷോർട്ട്

(2023 ആഗസ്റ്റ് ...¹⁰...-ാം തീയതി സഭയിൽ സമർപ്പിച്ചത്)

[2020-ലെ ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസിന്റെ (എസ്.ആർ.ഒ. നമ്പർ 808/2020) സൂക്ഷ്മപരിശോധന സംബന്ധിച്ചത്]

ഉള്ളടക്കം

	പേജ
കമ്മിറ്റിയുടെ ഘടന	V
അവതാരിക	VII
റിപ്പോർട്ട്	1
അനബന്ധം । (എസ്.ആർ.ഒ. നമ്പർ 808/2020) –	
അനബന്ധം 🛮 (എസ്.ആർ.ഒ. നമ്പർ 339/2022) 👤 –	
അനബന്ധം 🛮 എസ്.ആർ.ഒ. നമ്പർ 740/2021) –	
അനബന്ധം IV (എസ്.ആർ.ഒ. നമ്പർ 746/2021)	
അന്തബന്ധം v ഫ്രസ് അർ ഒ നമ്പർ 806/2021)	

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2021–2023)

ഘടന

ചെയർമാൻ :

ശ്രീ. എം. എം. മണി

അംഗങ്ങൾ :

ശ്രീ. കെ. യു. ജനീഷ് കുമാർ

ശ്രീ. യു. എ. ലത്തീഫ്

ഡോ. മാതൃ കഴൽനാടൻ

ശ്രീ. എം. മുകേഷ്

ശ്രീ. സി. സി. മുകന്ദൻ

ശ്രീ. വി. കെ. പ്രശാന്ത്

ശ്രീ. സജീവ് ജോസഫ്

ശ്രീ. സെബാസ്റ്റ്യൻ കളത്തുങ്കൽ

നിയമസഭാ സെക്രട്ടേറിയറ്റ് :

ശ്രീ. എ.എം.ബഷീർ, സെക്രട്ടറി

ശ്രീമതി ദീപ വി., ജോയിന്റ് സെക്രട്ടറി

ശ്രീ. ജയകമാർ ജി., ഡെപ്യൂട്ടി സെക്രട്ടറി

ശ്രീ. അജിത് കുമാർ വി.ഒ., അണ്ടർ സെക്രട്ടറി

അവതാരിക

സബോർഡിനേറ്റ് ലെജിസ്സേഷൻ കമ്മിറ്റി (2021-2023)-യുടെ ചെയർമാനായ ഞാൻ

അധികാരപ്പെടുത്തിയതനുസരിച്ച്, കമ്മിറ്റി കമ്മിറ്റിയുടെ ഇരുപതാമത് റിപ്പോർട്ട്

സമർപ്പിക്കുന്നം.

2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്ലിൻ (2002-ലെ 35-ാം കേന്ദ്ര ആക്ല്) കീഴിൽ പ്രസിദ്ധീകരിച്ച

808/2020 (2020-ലെ കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി ചട്ടങ്ങൾ), 339/2022, 740/2021, 746/2021,

806/2021 എന്നീ നമ്പർ എസ്.ആർ.ഒ.-കൾ കമ്മിറ്റിയുടെ 04-4-2023-ലെ യോഗത്തിൽ

പരിശോധന നടത്തുകയും പൊതുഭരണം (ന്യൂനപക്ഷക്ഷേമം), നിയമം എന്നീ വകുപ്പുകളിലെ

ഉദ്യോഗസ്ഥരിൽ നിന്നും തെളിവെടുപ്പ് നടത്തുകയും ചെയ്ത. അതിന്റെ അടിസ്ഥാനത്തിൽ

കമ്മിറ്റി എത്തിച്ചേർന്ന നിഗമനങ്ങളും നിർദ്ദേശങ്ങളും ശിപാർശകളും അടങ്ങുന്നതാണ് ഈ

റിപ്പോർട്ട്. മേൽ പരാമർശിച്ച എസ്.ആർ.ഒ-കൾ അനബന്ധമായി ചേർത്തിരിക്കുന്നു.

2023 ജൂലൈ 20-ാം തീയതി ചേർന്ന യോഗത്തിൽ കമ്മിറ്റി ഈ റിപ്പോർട്ട് അംഗീകരിച്ചു.

എം. എം. മണി,

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി.

ചെയർമാൻ,

തിരുവനന്തപുരം, 2023 ആഗസ്റ്റ് .! <u>.! റ</u>

റിഷോർട്ട്

ഹജ്ജ് കർമ്മത്തിന് പോകുന്ന മുസ്ലീം തീർത്ഥാടകർക്കു വേണ്ട സജ്ജീകരണങ്ങൾ ഒരുക്കുന്നതിനായി ഒരു ഇന്ത്യൻ ഹജ്ജ് കമ്മിറ്റിയും സംസ്ഥാന ഹജ്ജ് കമ്മിറ്റികളും ത്രപീകരിക്കുക എന്ന ലക്ഷ്യത്തോടെയാണ്, 1959-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്സ് (1959-ലെ 51-ാം കേന്ദ്ര ആക്സ്) റദ്ദാക്കിക്കൊണ്ട്, 2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്സ് (2002-ലെ 35-ാം കേന്ദ്ര ആക്സ്) 11.6.2022-ൽ നിലവിൽ വന്നത്. പ്രസ്തത ആക്സിലെ 47-ാം വകുപ്പ് പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചുകൊണ്ട് 23-10-2020-ലെ ജി .ഒ. (പി.) 17/2020/ജി.എ.ഡി. നമ്പരായി പുറപ്പെടുവിച്ചതാണ് 2020-ലെ ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസ് (എസ്.ആർ.ഒ. നമ്പർ 808/2020-അനുബന്ധം l).

ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസ്, 2020 (എസ്.ആർ.ഒ. നമ്പർ 808/2020)

- 2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്സ് നിലവിൽവന്ന് നീണ്ട പതിനെട്ട് വർഷം കഴിഞ്ഞതിനശേഷമാണ് ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസ്, 2020 ത്രപീകരിച്ചതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി റൂൾസിന്റെ കരട് നിരവധി തവണ സൂക്ഷ്മപരിശോധനയ്ക്കാര അംഗീകാരത്തിനായും അയയ്ക്കേണ്ടി വന്നതിലാണ് കേന്ദ്ര സർക്കാരിലേക്ക് രൂപീകരിക്കുന്നതിൽ കാലതാമസം നേരിട്ടതെന്ന് സമിതി മനസ്സിലാക്കുന്നു. എങ്കിലും, നിലവിൽ വന്നതിനശേഷം അതുമായി ബന്ധപ്പെട്ട ചട്ടങ്ങൾ ഒരു നിയമം ഉണ്ടാക്കുന്നതിനുള്ള സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ പ്രക്രിയയ്ക്ക് നീണ്ട പതിനെട്ട് വർ കാര്യത്തിനാണോ വേണ്ടിവരുന്നത് എന്ത് നിയമനിർമ്മാണം ഷ കാലയളവ് നടത്തിയത്, അതിന്റെ ഉദ്ദേശ്യലക്ഷ്യത്തെ നിഷ്പഭമാക്കുന്നതിന് തുല്യമാണെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. ചട്ടങ്ങൾ തപീകരിക്കുന്നതിൽ കാലതാമസം നേരിട്ടതിൽ സമിതി ഇത്തരത്തിലുളള വീഴ്ച ഉണ്ടാകാതെ ഭാവിയിൽ രേഖപ്പെടുത്തുകയും ശ്രദ്ധിക്കണമെന്ന് നിർദ്ദേശിക്കുകയും ചെയ്യന്നു.
- 3. 2020 ഒക്ടോബർ 23-ലെ ജി .ഒ.(പി)17/2020/ജി.എ.ഡി. നമ്പരായി പുറപ്പെടുവിച്ച സർക്കാർ ഉത്തരവ് 17 ദിവസങ്ങൾക്കുശേഷം, നവംബർ 09-ാം തീയതിയിലാണ് ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ചിരിക്കുന്നതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ചട്ടങ്ങൾ ഉണ്ടാക്കുന്നതിന് പതിനെട്ട് വർഷ കാലയളവ് വേണ്ടിവന്നതിനോടൊപ്പം പ്രസ്തത ചട്ടങ്ങളുടെ ഉത്തരവ് എസ്.ആർ.ഒ. നമ്പർ 808/2020 ആയി ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതിലും 17 ദിവസത്തെ കാലതാമസം ഉണ്ടായതായി

സമിതി കണ്ടെത്തി. സർക്കാർ ഉത്തരവുകൾ പുറപ്പെടുവിക്കുന്ന അന്നതന്നെ ഇ -ഗസറ്റ് ആയി പ്രസിദ്ധപ്പെടുത്താൻ സാധിക്കുന്ന ഈ കാലഘട്ടത്തിൽ , ഉത്തരവ് പുറപ്പെടുവിച്ച് 17 ദിവസത്തിനുശേഷം ഗസറ്റ് വിജ്ഞാപനം ചെയ്തത് ന്യായീകരിക്കുവാൻ സാധിക്കുന്നതല്ലെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ഭാവിയിൽ സർക്കാർ ഉത്തരവ് പുറപ്പെടുവിക്കുന്ന ദിവസമോ അല്ലെങ്കിൽ അതിന് തൊട്ടടുത്ത പ്രവൃത്തി ദിവസമോ തന്നെ ഗസറ്റ് വിജ്ഞാപനം ചെയ്യുണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 4. 'The Government of Kerala' എന്നത് ഏകവചനമായതിനാൽ, The Kerala State Haj Committee Rules, 2020-ന്റെ പീഠികയിലെ മൂന്നാം വരിയിലെ 'make' എന്നത് 'makes' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 5. ചട്ടം 1-ന്റെ തലക്കെട്ടിലെ 'commencements' എന്നത് 'commencement' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 6. ആക്ലിലെ 29(1)-ാം വകപ്പിൽ State Committee-ലെ എക്ലിക്യൂട്ടീവ് ഓഫീസറെ കറിച്ചാണ് വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. അതിനാൽ, ചട്ടം 2(1)(d)-ലെ Executive Officer-ന്റെ നിർവ്വചനത്തിലെ 'Committee' എന്നത് 'State Committee' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 7. ചട്ടം 3(1)-ന്റെ തലക്കെട്ടിനുശേഷം, സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി അംഗങ്ങളുടെ എണ്ണവും ഏത് വകപ്പ് പ്രകാരമാണ് കമ്മിറ്റി രൂപീകരിച്ചിരിക്കുന്നതെന്നതും ഉൾപ്പെടുത്തി, 'The Kerala State Haj Committee shall consist of the following sixteen members nominated by the Government, as provided under section 18 of the Act, namely:' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 8. ചട്ടം 3(1)(b)-ലെ 'legislative' എന്ന വാക്ക് വകപ്പ് 18(1)(i)(b)-ലേതുപോലെ 'Legislative' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 9. ചട്ടം 3(1)(c)–ലെ 'Local Bodies' എന്ന വാക്കുകൾ വകപ്പ് 18(1)(ii)–ലേതുപോലെ 'local bodies' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 10. ചട്ടം 3(1)(d)-ലെ 'Shiya' എന്ന വാക്ക് വകപ്പ് 18(1)(iii)-ലേതുപോലെ 'Shia' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 11. ചട്ടം 3(1)(e)-ലെ 'Social work.' എന്ന വാക്ക് 'Social Work;' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 12. ചട്ടം 3(1)(f)–ലെ 'Wakaf' എന്ന വാക്ക് വകപ്പ് 18(1)(v)–ലേതുപോലെ 'Wakf' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 13. ചട്ടം 3(1)-ന്റെ തുടർച്ചയാണ് (a) മുതൽ (f) വരെ എന്നതിനാൽ, അവയുടെ ആദ്യ വാക്കിന്റെ ആദ്യ അക്ഷരം, വകപ്പ് 18(1)-ലേതുപോലെ, small letter (One-one, Two-two, Three-three, Five-five, The-the) ആക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 14. യോഗം നടക്കുന്ന തീയതി കൂടി ചട്ടം 4(1) പ്രകാരമുള്ള നോട്ടീസിൽ ഉൾപ്പെടുത്തണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ചട്ടം 4(1)-ലെ അഞ്ചാം വരിയിലെ 'the time' എന്നത് 'the date, time' എന്നാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 15. ചട്ടം 3(1)(g) പ്രകാരം സ്റ്റേറ്റ് കമ്മിറ്റിയിലെ എക്സിക്യൂട്ടീവ് ഓഫീസറാണ് സ്റ്റേറ്റ് കമ്മിറ്റിയിലെ ex officio അംഗമെന്നും അതായത് സ്റ്റേറ്റ് കമ്മിറ്റിയിൽ ഒരു ex-officio അംഗം മാത്രമാണ് ഉള്ളതെന്നും സമിതി നിരീക്ഷിക്കുന്നു. അതിനാൽ, വകപ്പ് 21(1)-ലെ ക്ലിപ്ത നിബന്ധനയിലേതുപോലെ, ചട്ടം 4(1)-ന്റെ ക്ലിപ്ത നിബന്ധനയിലെ 'the *ex officio* members' എന്നത് 'an ex-officio member' എന്നാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 16. വകപ്പ് 21-ൽ സ്റ്റേറ്റ് കമ്മിറ്റിയുടെ ചെയർപേഴ്സനെ കുറിച്ചാണ് വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. അതിനാൽ, ചട്ടം 4(4)-ലെ അവസാന വരിയിലെ 'Chairman' എന്നത് 'Chairperson' എന്നും ചട്ടം 4(5)-ലെ ഒന്നാം വരിയിലെ 'chairperson' എന്നത് 'Chairperson' എന്നും മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 17. വകപ്പ് 22-ൽ സ്റ്റേറ്റ് കമ്മിറ്റിയുടെ reconstitution-നെ കുറിച്ചാണ് വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതെന്ന് സമിതി മനസ്സിലാക്കുന്നു. ചട്ടം 5-ലെ തലക്കെട്ടായ 'Renomination of the Members' എന്നത് 'Reconstitution of the State Committee' എന്നും ഒന്നാം വരിയിലെ 'The renomination of the members' എന്നത് 'The reconstitution of the State Committee' എന്നമാക്കണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, '5. Reconstitution of the State Committee.- The reconstitution of the State Committee provided in section 22 of the Act shall be regulated as follows, namely:-' എന്ന് ചട്ടം 5-ൽ മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 18. <u>ചട്ടം 5 (a)-ലെ രണ്ടാം വരിയിലെ '4 months' എന്നത് വകപ്പ് 22(1)-ലേതു</u>പോലെ, 'four months' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 19. ചട്ടം 5 (b)-ലെ ഒന്നാം വരിയിലെ 'renomination of the committee' എന്നത് വകുപ്പ് 22(2)-ലേതുപോലെ 're-nomination of the State Committee' എന്നം രണ്ടാം വരിയിലെ 'Provided that fifty percent---' എന്ന് തുടങ്ങുന്ന ക്ലിപ്പ നിബന്ധന അടുത്ത വരിയായി ചേർക്കണമെന്നും സമിതി ശിപാർശ ചെയ്യുന്നു.
- 20. ചട്ടം 5(d)-ലെ ഒന്നാം വരിയിലെ 'renominated' എന്നത് വകപ്പ് 22(2)-ലെ ക്ലിപ്ല നിബന്ധനയിലേതുപോലെ 're-nominated' എന്നം രണ്ടാം വരിയിലെ 'being' എന്നത് വകപ്പ് 18(1)(iii)-ലേതുപോലെ 'having' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 21. <u>ചട്ടം 5(d)-ലെ അഞ്ചാം വ</u>ൂരിയിലെ 'Social work' എന്നത് 18(1)(iv)-ലേതുപോലെ 'social work' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 22. ചട്ടം 5-ന്റെ തുടർച്ചയാണ് (a) മുതൽ (d) വരെ എന്നതിനാൽ, അവയുടെ ആദ്യ വാക്കിന്റെ ആദ്യ അക്ഷരം വകപ്പ് 18(1)-ലേതുപോലെ small letter (The-the, An- an, The-the, At least- at least) ആക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 23. ചട്ടം 6, ആക്സിലെ വകപ്പ് 23 (Disqualification for being nominated, or for continuing, as a member of the Committee)-ന്റെ ആവർത്തനമാണെന്ന് സമിതി മനസ്സിലാക്കുന്നു. അതിനാൽ, ചട്ടം 6 ഒഴിവാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 24. <u>ചട്ടം 7(1)–ലെ മൂന്നാം വരിയിലെ 'Chairperson' എന്നതിനുശേഷം '.' ചിഹ്നം</u> ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 25. 'Provided that the Chairperson may, whenever he considers necessary meetings of the Committee on any day fixed by him shall, on the written requisition of not less than one-third of the members of the Committee, call an extraordinary meeting on a date not later then four days after such requisition' എന്നതാണ് ചട്ടം 7(2)-ലെ ക്ലിപ്ല നിബന്ധന എന്ന് സമിതി നിരീക്ഷിക്കുന്നു. Extraordinary meeting ചേരുന്നതിനുള്ള പ്രസ്തേത ക്ലിപ്പ നിബന്ധനയ്ക്ക് കൂടുതൽ വൃക്തത വരുത്തണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ചട്ടം 7(2)-ലെ ക്ലിപ്പ നിബന്ധന, 'Provided that the Chairperson may fix an

extraordinary meeting of the Committee on receiving a written requisition by at least one-third of the members of the State Committee. Such meeting should be convened on a date not later than four days from the date of receipt of such requisition.' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 26. ചട്ടം 8(1)-ലെ അവസാന വാക്കായ 'meeting' എന്നതിനശേഷം '.' ചിഹ്നം ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 27. ആക്ലിലെ 28-ാം വകുപ്പ് (4)-ാം ഉപവകുപ്പിലേതുപോലെ, ചട്ടം 8(4)-ലെ ഒന്നാം വരിയിലും 'the consent of' എന്നതിനശേഷം 'a majority of' എന്ന് കൂടി ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നം.
- 28. ചട്ടം 9-ന് മറ്റ് ഉപവകുപ്പുകളില്ലാത്തതിനാൽ, ചട്ടം 9-ലെ '(1)' എന്നതും രണ്ടാം വരിയിലെ attending എന്ന വാക്കിനശേഷമുള്ള ',' ചിഹ്നവും ഒഴിവാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 29. ചട്ടം 9(1)-ന്റെ നാലാം വരിയിലെ 'State;' എന്നത് 'State:' എന്നും ഒന്നാം ക്ലിപ്ത നിബന്ധനയിലെ ഒന്നാം വരിയിലെ 'member of Parliament' എന്നത് 'Member of Parliament' എന്നും മൂന്നാം വരിയിലെ 'House of the people' എന്നത് 'House of the People' എന്നും മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 30. ചട്ടം 9(1)-ന്റെ അവസാന ക്ലിപ്ത നിബന്ധനയിലെ രണ്ടാം വരിയിലെ 'abroad travel' എന്നത് രണ്ടാം ക്ലിപ്ത നിബന്ധനയിലേതുപോലെ 'travel abroad' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 31. ചട്ടം 10-ന്റെ തലക്കെട്ടായ 'Terms and conditions of Services of Executive Officers' എന്നത് 'Terms and Conditions of Service of the Executive Officer ' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 32. ചട്ടം 10(1)-ലെ മൂന്നാം വരിയിലെ 'to the executive officer of the state committee;' എന്നത് 'to be the Executive Officer of the State Committee:' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 33. ചട്ടം 10(1)-ലെ മൂന്നാം വരിയിലെ 'Provided that' എന്ന തുടങ്ങുന്ന ക്ലിപ്ല നിബന്ധന, അടുത്ത വരിയായി ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 34. സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിൽ ഒരാൾ മാത്രമേ എക്സിക്യൂട്ടീവ് ഓഫീസറായി പ്രവർത്തിക്കുന്നുളളുവെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. അതിനാൽ, ചട്ടം 10(2)(i)-ലെ ഒന്നാം വരിയിലെ 'Executive Officers' എന്നത് 'Service of Executive Officer' എന്നം രണ്ടാം വരിയിലെ 'Condition' എന്നത് 'Conditions' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 35. ചട്ടം 10(3) പ്രകാരം എക്സിക്യൂട്ടീവ് ഓഫീസറിന് എതിരെയുള്ള അച്ചടക്ക നടപടികളുമായി ബന്ധപ്പെട്ട് ഗവൺമെന്റ് സെക്രട്ടറി അന്വേഷണം നടത്തണമെന്ന് വ്യവസ്ഥ ചെയ്തിട്ടുണ്ടെങ്കിലും ഏത് വകുപ്പിലെ ഗവൺമെന്റ് സെക്രട്ടറിയാണ് അന്വേഷണം നടത്തേണ്ടതെന്ന് വ്യക്തമാക്കിട്ടില്ലെന്ന് സമിതി കണ്ടെത്തി. അതിനാൽ, ചട്ടം 10(3)-ലെ രണ്ടാം വരിയിലെ 'the Secretary to the Government' എന്നത് 'the Secretary to the Government in the General Administration Department' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 36. ചട്ടം 10(3)-ലെ അഞ്ചാം വരിയിലെ '(Classification Control and Appeal)' എന്നതിലെ Classification Control എന്നീ വാക്കുകൾക്ക് ഇടയിൽ ',' ചിഹ്നം ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നം.
- 37. ചട്ടം 10(4)-ലെ രണ്ടാം വരിയിലെ '2/3' എന്നത് 'two-third' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 38. ചട്ടം 10(5)-ലെ Servant എന്നത് Servants' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 39. Casual leave rules-ഉം leave rules-ൽ ഉൾപ്പെടുമെന്നതിനാൽ, ചട്ടം 12(1)-ലെ 'the rules relating to casual leave for Government servants and the leave rules' എന്നത് 'The rules relating to leave' എന്നം നാലാം വരിയിലെ 'committee' എന്നത് 'Committee' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 40. ഒരു ഉപവകപ്പിന്റെ ആരംഭമായതിനാൽ ,ചട്ടം 14(1)-ലെ ഒന്നാം വരിയിലെ ആദ്യ വാക്കായ 'the' എന്നത് 'The' എന്നം രണ്ടാം വരിയിലെ 'its employees' എന്നത് 'the employees' എന്നം മൂന്നാം വരിയിലെ 'committee' എന്നത് 'Committee' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 41. ചട്ടം 14 പ്രകാരം, ഹജ്ജ് കമ്മിറ്റിയുടെ ഓഫീസ് പ്രവർത്തനങ്ങൾക്ക് ആവശ്യമായതും ഹജ്ജ് ഫണ്ട് അക്കൗണ്ടിൽ നിന്നും ശമ്പളവും ബത്തകളും നൽകേണ്ടതുമായ സ്ഥിരം/ താൽകാലിക ജീവനക്കാരുടെ എണ്ണവും തസ്തികകളുടെ പേരും ശമ്പള സ്കെയിലും വിശേഷാൽ ചട്ടങ്ങൾ നിശ്ചയിച്ചകൊണ്ടുളള നിയമനരീതിയും യോഗ്യതയും പുറപ്പെടുവിക്കുന്നതിനുള്ള നടപടി സ്വീകരിച്ച് വരികയാണെന്ന് സമിതി മനസ്സിലാക്കുന്നു. ഹജ്ജ് കമ്മിറ്റിയുടെ ഓഫീസ് പ്രവർത്തനങ്ങൾക്ക് ആവശ്യമായ പ്രസ്തത ജീവനക്കാരുടെ (Special Rules) അടിന്തരമായി വിശേഷാൽ ചട്ടങ്ങള് നിയമനത്തിനുള്ള പുറപ്പെടുവിക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്നു.
- 42. ചട്ടം 14(2)-ലെ ഒന്നാം വരിയിലെ 'cadre strength' എന്നതിന് കൂടുതൽ വ്യക്തയ്ക്കായി, 'proposals in sub rule (1)' എന്നം ചട്ടം 14(3)-ലെ ഒന്നാം വരിയിലെ 'any changes' എന്നത് 'any change' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 43. ചട്ടം 14(1) പ്രകാരമുള്ള പ്രോപ്പോസലാണ് sub rule(2) പ്രകാരം കമ്മിറ്റി സർക്കാരിന് സമർപ്പിക്കുന്നതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. അതിനാൽ, ചട്ടം 14(4)-ലെ ഒന്നാം വരിയിലെ 'sub rule (1) and (2)' എന്നത് 'sub rule (2)' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 44. ചട്ടം 14(6)-ലെ രണ്ടാം വരിയിലെ 'Rules 1960' എന്നത് 'Rules, 1960' എന്നം Servants' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 45. സാമ്പത്തിക വർഷം തുടങ്ങുന്നതിന് കറഞ്ഞത് അറുപത് ദിവസങ്ങൾക്ക് മുൻപ് , അതായത് ജനുവരി 31-ന് മുൻപ്, ബജറ്റ് പ്രോപ്പോസൽ എക്ലിക്യൂട്ടീവ് ഓഫീസർ ഹജ്ജ് കമ്മിറ്റിക്ക് സമർപ്പിക്കേണ്ടതാണെന്ന് ചട്ടം 15(1)-ൽ വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതിലും ബജറ്റ് പ്രോപ്പോസൽ ഹജ്ജ് കമ്മിറ്റി പരിശോധിച്ചതിനശേഷം സെപ്റ്റംബർ മാസത്തെ ആദ്യ ഒതു പകർപ്പ് സർക്കാരിലേക്ക് അയയ്ക്കേണ്ടതാണെന്ന് ആഴ്യ തന്നെ അതിന്റെ 15(2)-ൽ വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതിലും തമ്മിൽ വൈരുദ്ധ്യമുണ്ടെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ജന്തവരി 31-ന് മുൻപ് കമ്മിറ്റിക്ക് സമർപ്പിക്കുന്ന പ്രോപ്പോസൽ , കമ്മിറ്റി ബജറ്റ് പരിശോധിച്ചതിനശേഷം സെപ്റ്റംബർ മാസത്തെ ആദ്യ ആഴ്ച തന്നെ സർക്കാരിലേക്ക് അയയ്ക്കുന്നത് പ്രായോഗികമല്ലെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ വരിയിലെ 'committee at least വ്യക്തതയ്ക്കായി, ചട്ടം 15(1)-ന്റെ നാലാം before the beginning of the financial year' എന്നത് 'Committee before the month of September every year' എന്നാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 46. ചട്ടം 15(3)-ന്റെ രണ്ടാം വരിയിലെ 'alteration' എന്നത് 'alterations' എന്നാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നം.
- 47. ചട്ടം 15(6), 15((7) എന്നിവയിലെ അവസാന വാക്കായ 'auditor' ആരാണെന്ന് വൃക്തമാക്കണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. "Auditor" means an auditor of the Kerala State Audit Department എന്ന നിർവ്വചനം ചട്ടം 2(1)-ൽ ഉൾപ്പെടുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 48. ചട്ടം 15(7)-ൽ ബജറ്റുമായി ബന്ധപ്പെട്ട കാര്യങ്ങളാണ് പ്രതിപാദിക്കുന്നത് എന്നതിനാൽ, ഒന്നാം വരിയിലെ 'year' എന്നത് 'financial year' എന്നം നാലാം വരിയിലെ 'supplemental' എന്നത് 'supplementary' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നം.
- 49. ചട്ടം 16-ന്റെ തലക്കെട്ടിലെ *State Haj fund* എന്നതിലെ *'fund'* എന്നത് *'Fund'* എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 50. ചട്ടം 16(1)-ലെ രണ്ടാം വരിയിലെ 'shall from' എന്നത് 'shall form' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 51. ചട്ടം 16(4)-ന്റെ തുടർച്ചയാണ് (b) എന്നതിനാൽ, ചട്ടം 16(4)(b)-ലെ The State Cooperative Bank എന്നതിലെ 'The' എന്നത് 'the' എന്നം 'Bank' എന്നതിന്റെ അവസാനം '.' എന്ന ചിഹ്നവും ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 52. ചട്ടം 16(8) പ്രകാരം, സ്റ്റേറ്റ് ഹജ്ജ് ഫണ്ടിൽ നിന്നം 5000/- രൂപയ്ക്ക് മുകളിലുള്ള എല്ലാ പേയ്യെന്റുകളും ചെക്ക് മുഖേന ആയിരിക്കേണ്ടതാണെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. കൃത്യതയോടെയും കാലതാമസം കൂടാതെയും തുക നൽകുന്നതിനും കണക്കുകളുടെ പരിശോധനയ്ക്ക് സൗകര്യത്തിനും സമയലാഭത്തിനുമായി e.pay മുഖേന കൂടി പേയ്യെന്റുകൾ നടത്താൻ സാധിക്കുംവിധം പ്രസ്തുത ചട്ടം പരിഷ്കരിക്കണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, 'All payments from State Haj Fund shall be made by cheque/e.pay.' എന്ന് ചട്ടം 16(8) മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 53. ചട്ടം 16(9)-ലെ രണ്ടാം വരിയിലെ 'accounts books' എന്നത് 'accounting books' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 54. ചട്ടം 16(10)-ലെ രണ്ടാം വരിയിലെ 'brought to the account' എന്നതിലെ 'the' ഒഴിവാക്കി, 'brought to account' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 55. ചട്ടം 16(11)-ലെ ഒന്നാം വരിയിലെ 'to ensure the fees' എന്നത് 'to ensure that/ whether the fees' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 56. <u>ചട്ടം 16(14)-ലെ ഒന്നാം വരിയിലെ 'committee' എന്നത് 'Committee' എന്ന് മാറ്റം</u> വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 57. ചട്ടം 2(1)(e) പ്രകാരം "Government" means the Government of Kerala എന്ന് നിർവ്വചിച്ചിട്ടുള്ളതിനാൽ, ചട്ടം 16(14)-ലെ രണ്ട്, നാല് വരികളിലെയും ചട്ടം 16(15)-ലെ നാലാം വരിയിലെയും 'State Government' എന്നത് 'Government' എന്ന് മാറ്റം വരത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 58. ചട്ടം 16(6), 16(8) എന്നിവയിലേതുപോലെ ചട്ടം 16(14)-ലേയും തുക അക്ഷരത്തിൽ ഏകീകരിക്കണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ചട്ടം 16(14)-ലെ മൂന്ന്, നാല് വരികളിലെ 'Rs.10,000/-' എന്നത് 'rupees ten thousand' എന്നാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 59. Local Fund Audit Department എന്നത് 'Kerala State Audit Department' എന്ന് പുനർനാമകരണം ചെയ്തിട്ടുണ്ടെന്ന് സമിതി മനസ്സിലാക്കുന്നു. അതിനാൽ, ചട്ടം 17(1)-ലെ ഒന്നാം വരിയിലെ 'The Director of Local fund Audit' എന്നത് 'The Director of Kerala State Audit Department' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 60. ചട്ടം 17(3)-ലെ ഒന്നാം വരിയിലെ 'auditors report' എന്നത് 'audit report' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 61. ചട്ടം 17(4)-ലെ ഒന്നാം വരിയിലെ 'an auditor in his report be' എന്നത് 'an audit report shall be' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 62. ചട്ടം 18(3)-ന്റെ തുടർച്ചയാണ് (a) എന്നതിനാൽ, ചട്ടം 18(3)(a)-ലെ 'Invite' എന്നത് 'invite' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 63. ചട്ടം 18(3)-ന്റെ തുടർച്ചയാണ് (b) എന്നതിനാൽ, ചട്ടം 18(3)(b)-ലെ 'Invite quotation publishing' എന്നത് 'invite quotations by publishing' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 64. ചട്ടം 16(6), 16(8) എന്നിവലേതുപോലെ ചട്ടം 18(3)(a), 18(3)(b) എന്നിവലേയും തുക അക്ഷരത്തിൽ ഏകീകരിക്കണമെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ചട്ടം 18(3)(a), 18(3)(b) എന്നിവയിലെ 'Rs.25,000' എന്നത് 'rupees twenty-five thousand' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 65. <u>ഒരു ഉപചട്ടത്തിന്റെ ആരംഭമായതിനാൽ , ചട്ടം 20(1)-ലെ ആദ്യ വാക്കായ </u> 'the Chairperson' എന്നത് 'The Chairperson' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 66. ചട്ടം 20(3), ആക്റ്റിലെ വകപ്പ് 19 (Notification of members)-ന്റെ ആവർ ത്തനമാണെന്ന് സമിതി കണ്ടെത്തി. അതിനാൽ, ചട്ടം 20(3) ഒഴിവാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 67. ചട്ടം 21-ലെ ഒന്നാം വരിയിലെ 'a report' എന്നത് ചീട്ടം 21-ലെ തലക്കെട്ടിലേതുപോലെ 'an annual report' എന്നം 'on its working' എന്നത് 'on the working' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 68. <u>ചട്ടം 21 പ്രകാരമുള്ള</u> annual report തയ്യാറാക്കുന്നതിനുള്ള മാത്വക ഫാറം ചട്ടത്തിൽ ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 69. ചട്ടം 22-ലെ തലക്കെട്ടിലേതുപോലെ, ചട്ടം 22(1)-ലെ രണ്ടാം വരിയിലെ 'record' എന്നത് 'records' എന്നാക്കണമെന്നു അപേക്ഷകന് നൽകുന്ന രേഖകളുടെ വിവരം ആദ്യ വരികളിൽ വൃക്തമാക്കിയിട്ടുള്ളതിനാൽ, നാലാം വരിയിലെ 'of the record or proceedings of which he wants a copy ' എന്നത് ഒഴിവാക്കണമെന്നും സമിതി ശിപാർശചെയ്യുന്നു.
- 70. ചട്ടം 23(1)-ലെ രണ്ടാം വരിയിലെ 'copy of minutes or record or proceedings or document' എന്നത് 'copies of minutes or records or proceedings or documents' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 71. ചട്ടം 23(3)-ന്റെ നാലാം വരിയിലെ 'original' എന്ന വാക്കിനശേഷം ',' ചിഹ്നം ചേർക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 72. ചട്ടം 24-ലെ ഒന്നാം വരിയിലെ 'or an officers authorised' എന്നത് ചട്ടം 23(3)-ലേതുപോലെ 'or such other officer authorised by him' എന്നും രണ്ടാം വരിയിലെ 'record and proceedings' എന്നത് 'minutes or records or proceedings or any other documents' എന്നും ആക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 73. ചട്ടം 25, ആക്റ്റിലെ വകപ്പ് 36(4)-ന്റെ ആവർത്തനമാണെന്ന് സമിതി കണ്ടെത്തി. അതിനാൽ, ചട്ടം 25 ഒഴിവാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 74. ചട്ടം 26–ലെ ഒന്നാം വരിയിലെ 'provision' എന്നത് 'provisions' എന്നം 'rules' എന്നത് 'Rules' എന്നം ആക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 75. വിജ്ഞാപനത്തിന്റെ അവസാന ഭാഗത്തുള്ള Explanatory Note വിജ്ഞാപനത്തിന്റെ ഭാഗമല്ലെങ്കിലും പൊതു ഉദ്ദേശ്യം വൃക്തമാക്കുവാൻ വേണ്ടിയുള്ളതായതിനാൽ അതിൽ വൃക്തതക്കുറവ് ഉണ്ടാകുവാൻ പാടില്ലെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. Haj Committee Act, 1959 റദ്ദാക്കിക്കൊണ്ടാണ് Haj Committee Act, 2002 (Central Act 35 of 2002) നിലവിൽ വന്നതെന്ന് പറയുന്നുണ്ടെങ്കിലും 1959-ലെ എത്രാമത്തെ ആക്സാണ് അതെന്ന് വിശദീകരണക്കുറിപ്പിൽ നിന്നും വൃക്തമല്ലെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ചട്ടത്തിൽ മറ്റൊൽ സ്ഥലത്തും അത് രേഖപ്പെടുത്തിയിട്ടില്ലാത്തതിനാൽ, വിശദീകരണക്കുറിപ്പിലെ 'Haj Committee Act, 1959 (Central Act 51 of 1959)' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

ദി കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി (അമെന്റ്മെന്റ്) റൂൾസ്, 2022 (എസ്.ആർ.ഒ. നമ്പർ 339/2022)

- 76. 'The Government of Kerala' എന്നത് ഏകവചനമായതിനാൽ, ദ് കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി (അമെന്റ്മെന്റ്) റൂൾസ്, 2022-ന്റെ പീഠികയിലെ രണ്ടാം വരിയിലെ 'make' എന്നത് 'makes' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 77. ട്രദേഗതി ചട്ടം 2(1)(b) പ്രകാരമുള്ള ചട്ടം 2(2)–ലെ രണ്ടാം വരിയിലെ 'meanings' എന്നത് 'meaning' എന്നം 'that Act' എന്നത് 'the Act' എന്നം മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

- 78. ഭേദഗതി ചട്ടം 2(2)(b) പ്രകാരം ചട്ടം 3(2)–ലെ 'clauses' എന്നത് 'items' എന്നാക്കിയിരിക്കുന്നതിനാൽ, ഭേദഗതി ചട്ടം 2(2)(a)(ii), 2(2)(a)(iii) എന്നിവയിലെ 'clause' എന്നത്രം 'item' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 79. ഭേദഗതി ചട്ടം 2(3)(a)(i) പ്രകാരമുള്ള ചട്ടം 4(1)–ലെ രണ്ടാം വരിയിലെ 'forty five' എന്ന വാക്ക് വകുപ്പ് 21(1)–ലേതു പോലെ 'forty– five' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 80. ട്രദേഗതി ചട്ടം 2(4)(b) പ്രകാരമുള്ള ചട്ടം 5(b)-ലെ ക്ലിപ്ത നീബന്ധനയിലെ 'as may be prescribed.' എന്നത് 2020-ലെ ചട്ടത്തിലേതുപോലെ 'as may prescribed.' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- 81. ട്രദേഗതി ചട്ടം 2(5)(b) പ്രകാരമുള്ള ചട്ടം 7(2)–ലെ 'sub rule (1) of rule 8' എന്നതിലെ rule 8 ഇതുമായി ബന്ധമില്ലാത്തതിനാൽ, 'of rule 8' എന്നത് ഒഴിവാക്കി 'sub rule (1),' എന്ന് മാറ്റം വരുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

എസ്.ആർ.ഒ. നമ്പർ 740/2021

2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്ലിലെ വകപ്പ് 22(1) പ്രകാരം കേരള സ്റ്റേറ്റ് ഹജ്ജ് 82. 740/2021 എസ്.ആർ.ഒ. പുന:സംഘടിപ്പിക്കുന്നതിനാണ് പ്രസിദ്ധീകരിച്ചിരിക്കുന്നതെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ആക്റ്റിലെ വകപ്പ് 20(1) എജ് കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക പ്രകാരം, കേരള സ്റ്റേറ്റ് പ്രസിദ്ധീകരിക്കുന്നതിന്റെ അടുത്ത ദിവസം മുതൽ മൂന്ന് വർഷമായിരിക്കും പ്രസ്തത കമ്മിറ്റിയുടെ കാലാവധിയെന്ന് സമിതി മനസ്സിലാക്കുന്നു. എന്നാൽ അംഗങ്ങളുടെ പട്ടിക ഉൾപ്പെട്ട 16.9.2021-ലെ ജി.ഒ.(പി)24/2021/ജി.എ.ഡി. സർക്കാർ ഉത്തരവ് എസ്.ആർ.ഒ. നമ്പർ 746/2021 ആയി ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ചിരിക്കുന്നത് 12.10.2021-ലാണെന്ന് പ്രകാരം, പുന:സംഘടിപ്പിക്കപ്പെട്ട സമിതി നിരീക്ഷിക്കുന്നു. ആക്ലിലെ വകപ്പ് 20(1) വരുകയുളളൂവെന്ന് സമിതി നിലവിൽ മാത്രമേ 13.10.2021-ൽ പുതിയ കമ്മിറ്റി എസ്.ആർ.ഒ. നമ്പർ 740/2021-ൽ വിലയിരുത്തുന്നു. എന്നാൽ, പട്ടികയില്ലാതെ, ആക്റ്റിന് വിരുദ്ധമായി 21.07.2021 മുതൽ മുൻകാല പ്രാബല്യം നൽകിയത് നിയമസാധുതയില്ലാത്തതാണെന്നം അതിന് അനചിതമാണെന്നം 12.10.2021 വരെയുള്ള 84 ദിവസ അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, 21.07.2021 മുതൽ ഹജ്ജ് കമ്മിറ്റി നിയമപ്രകാരമല്ല പ്രവർത്തിച്ചതെന്ന് കാലയളവിൽ കേരള സ്റ്റേറ്റ് കരുതേണ്ടിവരുമെന്ന് സമിതി വിലയിരുത്തുന്നു.

83. തൃക്റിലെ വകപ്പ് 20(1) പ്രകാരം, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതിന്റെ അടുത്ത ദിവസം മുതൽ മൂന്ന് വർഷമായിരിക്കും പ്രസ്തത കമ്മിറ്റിയുടെ കാലാവധി എന്നതിനാൽ അംഗങ്ങളുടെ പട്ടിക ഇല്ലാതെയും കമ്മിറ്റിയുടെ കാലാവധി മുൻകൂട്ടി നിശ്ചയിച്ച് കൊണ്ടും എസ്.ആർ.ഒ. നമ്പർ 740/2021 പ്രസിദ്ധീകരിച്ചത് ആക്റ്റിന് അനസ്തതമല്ലാത്തതിനാൽ പ്രസ്തത എസ്.ആർ.ഒ. റദ്ദാക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

84. 21.07.2021 മുതൽ 12.10.2021 വരെയുള്ള 84 ദിവസ കാലയളവിൽ കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി ചെയർപേഴ്നനം അംഗങ്ങളും ബത്തയായും മറ്റ് ആനക്ഷല്യങ്ങളായും കൈപ്പറ്റിയ തുക തിരികെ പിടിക്കുന്നതിന് നടപടി സ്വീകരിക്കണമെന്നും ഭാവിയിൽ, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി പുന:സംഘടിപ്പിക്കുമ്പോൾ കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതിന്റെ അടുത്ത ദിവസം മുതൽ മാത്രം നിലവിൽ വന്നതായി കണക്കാക്കണമെന്നും സമിതി ശിപാർശ ചെയ്യുന്നു.

എസ്.ആർ.ഒ. നമ്പർ 746/2021

85. 2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്റ്റിലെ വകപ്പ് 19 പ്രകാരം കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി പുന:സംഘടിപ്പിച്ചകൊണ്ടുള്ള അംഗങ്ങളുടെ പട്ടിക ഉൾപ്പെട്ട 16.9.2021-ലെ (പി)24/2021/ജി.എ.ഡി. സർക്കാർ ഉത്തരവ് എസ്.ആർ.ഒ. നമ്പർ 746/2021 ആയി ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ചിരിക്കുന്നത് 12.10.2021-ലാണെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. ഗസറ്റിൽ കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ സ്റ്റേറ്റ് ഹജ്ജ് കേരള മൂന്ന് വർഷമായിരിക്കും പ്രസ്തത പ്രസിദ്ധീകരിക്കുന്നതിന്റെ അടുത്ത ദിവസം മുതൽ കമ്മിറ്റിയുടെ കാലാവധിയെന്ന് ആക്റ്റിലെ വകപ്പ് 20(1)-ൽ വ്യവസ്ഥ ചെയ്തിരിന്നിട്ടും കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റി പുന:സംഘടിപ്പിച്ചകൊണ്ടുള്ള 16.9.2021-ലെ സർക്കാർ 26 ദിവസം വേണ്ടിവന്നുവെന്ന് സമിതി കണ്ടെത്തി. ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതിന് സർക്കാർ ഉത്തരവുകൾ പുറപ്പെടുവിക്കുന്ന അന്നതന്നെ ഇ -ഗസറ്റ് ആയി പ്രസിദ്ധപ്പെടുത്താൻ സാധിക്കുന്ന ഈ കാലഘട്ടത്തിൽ, ഉത്തരവ് പുറപ്പെടുവിച്ച് 26 ദിവസത്തിനശേഷം ഗസറ്റ് വിജ്ഞാപനം ചെയ്തത് ന്യായീകരിക്കുവാൻ സാധിക്കുന്നതല്ലെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. അതിനാൽ, ഭാവിയിൽ സർക്കാർ ഉത്തരവ് പുറപ്പെടുവിക്കുന്ന അന്നോ അല്ലെങ്കിൽ അതിന് തൊട്ടടുത്ത പ്രവൃത്തി ദിവസം തന്നെയോ ഗസറ്റ് വിജ്ഞാപനം ചെയ്യണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്നം.

- 86. ക്രമ നമ്പർ 4, 5, 6, 11, 14 എന്നിവയിലെ ഉൾക്കുറിപ്പിലെ മേൽവിലാസത്തിൽ പിൻകോഡ് നമ്പതം ക്രമ നമ്പർ 16-ൽ മേൽവിലാസവും കൂടി ഉൾപ്പെടുത്തി ഏകീകരിക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.
- Five members representing Muslim voluntary organisations working in the fields 87. of public administration, finance, education, culture or social work shall be nominated in the State Committee by the State Government എന്ന് ആക്ലിലെ വകപ്പ് 18(1)(iv)-ൽ സമിതി മനസ്സിലാക്കുന്നു. കേരള സ്റ്റേറ്റ് വ്യവസ്ഥ ചെയ്തിട്ടുണ്ടെന്ന് ഉത്തരവിൽ public administration, finance, പുന:സംഘടിപ്പിച്ചകൊണ്ടുളള മേഖലകളിലെ അംഗങ്ങൾ ഉൾപ്പെടുന്നുവെന്ന് എന്നീ work social 14 നമ്പർ നമ്പർ 9-ലേതുപോലെ, ക്രമ ഉറപ്പവരുത്തുന്നതിനായി, ക്രമ വരെയുളളവയുടെ ഉൾക്കുറിപ്പിൽ, അവർ ഏത് മേഖലയിൽ നിന്നുളളവരാണെന്ന് കൂടി ഉൾപ്പെടുത്തണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്നു.
- 11.8.2021-ലെ ജി.ഒ.(പി.)22/2021/ ജി.എ.ഡി. നമ്പർ സർക്കാർ ഉത്തരവ് മുഖേന നാമനിർദ്ദേശം ചെയ്തിട്ടുണ്ടെങ്കിലും ഹജ്ജ് കമ്മിറ്റി അംഗങ്ങളെ കേരള സ്റ്റേറ്റ് എസ്.ആർ.ഒ. നമ്പർ നൽകി ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ചിട്ടില്ലെന്നും പ്രസ്തത ഉത്തരവിലെ ഒരംഗത്തെ മാറ്റി മറ്റൊരംഗത്തെ ഉൾപ്പെടുത്തിയിട്ടുണ്ടെന്നും Explanatory Note-ൽ നിന്നം സമിതി മനസ്സിലാക്കുന്നം. കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക പ്രസിദ്ധീകരിക്കുന്നതിന്റെ അടുത്ത ദിവസം മുതൽ മൂന്ന് വർഷമായിരിക്കും പ്രസ്തൃത കമ്മിറ്റിയുടെ കാലാവധിയെന്ന് ആക്റ്റിലെ വകപ്പ് 20(1)-ൽ വ്യവസ്ഥ ചെയ്തിരിക്കുന്ന തിനാലും 11.8.2021-ലെ സർക്കാർ ഉത്തരവ് ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ചിട്ടില്ലാത്തതിനാലും , പ്രസ്തത ഉത്തരവിലുള്ളവരെ കമ്മിറ്റി അംഗങ്ങളായി പരിഗണിക്കുവാൻ സാധിക്കുകയി ല്ലെന്ന് സമിതി അഭിപ്രായപ്പെടുന്നു. പ്രസ്തത ഉത്തരവിന് നിയമസാധുതയില്ലാത്തതിനാൽ, Explanatory Note-ലെ ആദ്യ വാക്യം മാത്രം നിലനിർത്തി ബാക്കിയുള്ള രണ്ട് വാക്യങ്ങളം ഒഴിവാക്കണമെന്ന് സമിതി ശിപാർശ്യ ചെയ്യന്നു.
- 89. ആക്റ്റിലെ വകപ്പ് 18(1) പ്രകാരം, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിൽ എക്സിക്യൂട്ടീവ് ഓഫീസർ ഉൾപ്പെട്ട 16 അംഗങ്ങളാണ് ഉള്ളതെന്നും ആക്റ്റിലെ വകപ്പ് 20(1) പ്രകാരം, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കേണ്ട താണെന്നും സമിതി വിലയിരുത്തുന്നു. സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിൽ മലപ്പുറം ജില്ലാ കളക്ടറെയാണ് എക്സിക്യൂട്ടീവ് ഓഫീസറായി നാമനിർദ്ദേശം ചെയ്തവന്നിരുന്നതെങ്കിലും പൊതുഭരണ വകപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയെയാണ് നിലവിൽ എക്സിക്യൂട്ടീവ് ഓഫീസറായി നിയമിച്ചിരിക്കുന്നതെന്ന് സമിതി മനസ്സിലാക്കുന്നു. ആക്റ്റിലെ വകപ്പ് 20(1) പ്രകാരം, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ അംഗങ്ങളുടെ പട്ടിക ഗസറ്റിൽ

പ്രസിദ്ധീകരിക്കേണ്ടതാണെന്ന് വ്യവസ്ഥ ചെയ്തിരുന്നിട്ടും പൊതുഭരണ വകപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയെ നിലവിൽ എക്സിക്യൂട്ടീവ് ഓഫീസറായി നിയമിച്ചിരിക്കുന്നത് ഗസറ്റ് വിജ്ഞാപനം ചെയ്തിട്ടില്ലെന്ന് സമിതി കണ്ടെത്തി. അതിനാൽ, കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ എക്സിക്യൂട്ടീവ് ഓഫീസറെ നിയമിക്കുമ്പോൾ അത് ഗസറ്റ് വിജ്ഞാപനം ചെയ്യണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു.

എസ്.ആർ.ഒ. നമ്പർ 806/2021

- 2002-ലെ ഹജ്ജ് കമ്മിറ്റി ആക്റ്റിലെ വകപ്പ് 21(1), 21(3) പ്രകാരം കേരള സ്റ്റേറ്റ് ഹജ്ജ് കമ്മിറ്റിയിലെ ചെയർപേഴ്സനെ തെരഞ്ഞെടുത്ത വിവരം 05.11.2021-ലെ ജി.ഒ. (പി.)32/2021/ ഉത്തരവായി ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി യിരിക്കുന്നത് ജി.എ.ഡി. നമ്പർ സർക്കാർ എസ്.ആർ.ഒ. നമ്പർ 806/2021 മുഖേനയാണെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. 11.8.2021-ലെ ജി.ഒ.(പി) 23/2021/ജി.എ.ഡി. നമ്പർ സർക്കാർ ഉത്തരവ് പ്രകാരമാണ് (എസ്.ആർ.ഒ. പുന:സംഘടിപ്പിച്ച തെന്നാണ് കമ്മിറ്റി നമ്പർ 740/2021) കേരള സ്റ്റേറ്റ് ഹജ്ജ് വിശദീകരണ 806/2021-ലും അതിന്റെ എസ്.ആർ.ഒ. നമ്പർ അംഗങ്ങളുടെ പട്ടിക ഉൾ രേഖപ്പെടുത്തിയിരിക്കുന്നതെങ്കിലും പ്രസ്തത ഉത്തരവിൽ പ്പെട്ടിട്ടില്ലാത്തതിനാൽ, അംഗങ്ങളുടെ പട്ടിക ഉൾപ്പെട്ട 16.9.2021-ലെ ജി.ഒ.(പി) 24/2021/ ജി.എ.ഡി. നമ്പർ സർക്കാർ ഉത്തരവും അതിന്റെ എസ്.ആർ.ഒ. നമ്പരായ 746/2021– വും ഗസറ്റ് വിജ്ഞാപന നമ്പരും തീയതിയും എസ്.ആർ.ഒ. നമ്പർ 806/2021-ൽ ഉൾ പ്പെടുത്തുന്നതാണ് ഉചിതമെന്ന് സമിതി വിലയിരുത്തുന്നു. അതിനാൽ, 'G.O.(P) NO. 23/2021/GAD dated 11th August 2021 and published as S.R.O. No. 740/2021 in the Kerala Gazette Extraordinary No. 2954 dated the 8th October 2021' എന്നത് 24/2021/GAD dated 16th September 2021 and published as S.R.O. No. 746/2021 in the Kerala Gazette Extraordinary No. 2993 dated 12th October 2021 ' എന്ന് എസ്.ആർ.ഒ. നമ്പർ 806/2021-ലും അതിന്റെ വിശദീകരണ കുറിപ്പിലും ആക്കണമെന്ന് സമിതി ശിപാർശ ചെയ്യന്നു.
- 91. എസ്.ആർ.ഒ.-കളുടെ സൂക്ഷ്മപരിശോധനയിലൂടെയും തെളിവെടുപ്പിലൂടെയും സമിതി എത്തിച്ചേർന്ന നിഗമനങ്ങൾക്കും നിർദ്ദേശങ്ങൾക്കും ശിപാർശകൾക്കും സർക്കാരിന്റെ സജീവ പരിഗണനയും ശ്രദ്ധയും ലഭിക്കുമെന്ന പ്രതീക്ഷ സമിതിക്കുണ്ട്. പ്രസ്തൃത ശിപാർശകൾ നടപ്പാക്കുന്നതിലൂടെ മേൽ എസ്.ആർ.ഒ.-കളിലെ ന്യൂനതകൾ പരിഹരിക്കപ്പെടുമെന്ന് സമിതി പ്രത്യാശിക്കുന്നു.

തിരുവനന്തപുരം, 2023 ആഗസ്റ്റ് **്** എം. എം. മണി, ചെയർമാൻ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി. © കേരള സർക്കാർ Government of Kerala 2020



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം **9** Vol. IX തിരുവനന്തപുരം, തിങ്കൾ

Thiruvananthapuram, Monday **2020** നവംബർ **09** 09th November 2020

1196 തുലാം 24 24th Thulam 1196

1942 കാർത്തികം 18 18th Karthika 1942 നമ്പർ No.

2709

GOVERNMENT OF KERALA

General Administration (Minority Welfare) Department

NOTIFICATION

G.O. (P) No.17/2020/GAD

Dated, Thiruvananthapuram, 23rd October 2020.

S. R. O. No. 808/2020

In exercise of the powers conferred by section 47 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the Government of Kerala, in consultation with the Central Government hereby make the following rules namely:-



CHAPTER I

- 1. Short title and commencements.—— (1) These rules may be called the Kerala State Haj Committee Rules, 2020.
 - (2) They shall come into force at once.
- 2. Definitions.— (1) In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Haj Committee Act, 2002 (Central Act 35 of 2002);
 - (b) "Chairperson" means Chairperson of the Kerala State Haj Committee elected or appointed under section 21 of the Act;
 - (c) "Committee" means the Kerala State Haj Committee established under section 17 of the Act;
 - (d) "Executive Officer" means the Executive Officer of the Committee appointed under sub-section (1) of section 29 of the Act;
 - (e) "Government" means the Government of Kerala;
 - (f) "Member" means a member of the State Haj Committee nominated under section 18 of the Act and includes the Chairperson;
 - (g) "Notification" means a notification published in the Official Gazette of the Government of Kerala;
 - (h) "Section" means a section of the act;
 - (i) "State" means the state of Kerala;
 - (j) "Prescribed" means prescribed by rules issued under the act;
 - (k) "word & expression" used in these rules and not defined, but defined in the act shall have the respective meanings as assigned in the act.



CHAPTER II

Establishment of Committee, Nomination of Members and Election of Chairperson

- 3. Composition of the Kerala State Haj Committee.—(1) The Kerala State Haj Committee shall consist of the following members nominated by the Government of Kerala namely:
 - (a) One member from among the Muslim Members of the Parliament representing the State;
 - (b) Two members from the Muslim Members of the State legislative Assembly;
 - (c) Three Muslim Members from the Local Bodies in Kerala State;
 - (d) Three members having expertise in Muslim theology and law including one who shall be a Shiya Muslim;
 - (e) Five members from Muslim Voluntary Organizations working in the fields of Public Administration, Finance, Education, Culture or Social work.
 - (f) The Chairperson of the Kerala State Wakaf Board; and
 - (g) Executive Officer of the State Committee, who shall be the ex-Officio member of the State Committee.
- (2) In case where there is no Muslim member in any of the categories mentioned in clauses (a), (b) and (c) of sub-rule(1), the ex-members of Parliament or the State Legislature or local bodies in the State belonging to Muslim Community, as the case may be nominated.
- (3) The Head Quarters of the State Committee shall be at Karippur in Malappuram District.
- 4. Election of Chairperson.— (1) After the publication of the names of members of the State Committee under section 19, the State Government shall convene; within forty five days, by giving to the members not less than ten clear days notice, a date for the first meeting of the committee which shall be for the election of the Chairperson. The notice shall state the time and place of the meeting as well as the fact that at the meeting the Chairperson would be elected:

Provided that the ex officio members shall not take part in the election of the Chairperson.

- (2) The meeting shall be presided over by an Officer not below the rank of Deputy Secretary to the Government authorised by the Government who shall conduct the proceedings for the election of the Chairperson;
- (3) The name of the candidate to the post of Chairperson shall be proposed by a member, which shall be seconded by another member. The voting shall be by secret ballot.
- (4) Each member shall have only one vote. The candidate securing the highest



- number of votes shall be declared to have been elected as Chairperson. In case of tie, the Chairman shall be selected by drawing of lot.
- (5) If the State Committee fails to elect a chairperson, the State Government may appoint a member of the State Committee to be the Chairperson thereof.
- (6) The election of the Chairperson shall be notified by the State Government in the Official Gazette of the State.
- (7) The term of the office of the Chairperson shall be three years and no person shall hold the office for more than two consecutive terms.
- (8) If the vacancy of Chairperson of the committee arises due to resignation, removal, death or otherwise, the procedure for election of Chairperson as prescribed in sub rule (1) above shall be followed and shall be filled up preferably within two months from the date of occurrence.
- 5. Renomination of the Members.—The renomination of the members provided in Section 22 of the Act shall be regulated as follows, namely:-
 - (a) The Government shall take or forced to be taken all necessary steps for the reconstitution of the new State Committee at least 4 months before the expiry of the term of the committee.
 - (b) An outgoing member shall be eligible for renomination of the committee for not more than two terms: Provided that fifty percent of the nominees may be renominated for a second term in such manner as may prescribed.
 - (c) The Member of Parliament and one of the two members from the State Legislative Assembly may be renominated in the first instance.
 - (d) At least one member each may be renominated from the categories of members presenting local bodies in the State, members being expertise in Muslim theology and law, and members representing Muslim voluntary organizations working in the fields of public administration, finance, education, culture or Social work.
- 6. Disqualification for being nominated, or for continuing as a member of the committee.—A person shall be disqualified for being nominated, or for continuing, as a member of the committee, if he,
 - i. is not a citizen of India;
 - ii. is not a resident of the state;
 - iii. is not a Muslim, except for one executive officer as provided in clause (g) of



section 3;

- iv. is less than twenty five years of age;
- v. is of unsound mind and stands so declared by a competent court;
- vi. is an undischarged insolvent;
- vii. has been convicted of an offence which, in the opinion of the state government, involves a moral turpitude;
- viii. has been on an previous occasion,
 - a) removed from his office as member; or
 - b) removed by an order of a competent authority either for not acting in the interest of the pilgrims or for corruption.

CHAPTER-III

Powers and Duties of Chairperson and other matters relating to the Office

7. Convening of meetings of the Committee.—(1) The meeting of the Committee after the election or appointment of the Chairperson under section 21 of the Act, shall be held on such day, time places as may be fixed by Chairperson

(2) If for any reasons such meeting is not held on the day fixed under sub rule (1) of Rule,8 it shall be held on any other day to be fixed by the Chairperson. The meetings of the Committee thereafter may, subject to the provisions of sub section (1) of section 28 of the Act, be held as and when considered necessary by the Chairperson to make arrangements for Haj or to review the said arrangements made by the committee:

Provided that the Chairperson may, whenever he considers necessary meetings of the Committee on any day fixed by him shall, on the written requisition of not less than one-third of the members of the Committee, call an extraordinary meeting on a date not later then four days after such requisition.

- (3) If at any time during the meeting of the Committee it is brought to the notice of the Chairperson that the number of the members present falls short of the member required to make a quorum under sub-section (2) of section 28 of the Act, the Chairperson shall adjourn the meeting to some other day, at such time and place as he deems proper.
- 8 Powers and duties of Chairperson.—(1) The Chairperson shall be at liberty to omit from a notice of motion any matter which he considers to be libellous or grossly offensive and, if he deems proper, disallow a motion altogether on the said grounds. The Chairperson may also direct any matter which, in his opinion, is grossly offensive to



(2) The Chairperson shall disallow,

- (i) a proposal moved by any member, where the member or his partner or any other associate is directly or indirectly interested in the management or direction of any business relating to the pilgrims traffic or in which any one of them is professionally interested on behalf of a person engaged in such business;
- (ii) any motion containing a statement, the accuracy of which cannot be substantiated by the mover of the motion.
- (3) The Chairperson shall decide summarily all points of order or procedure but a review of his decision shall be permissible at a subsequent meeting of the Committee. The proposal for such review shall be addressed to the Committee in the form of a substantive motion directly calling such decision into question, and notice of such motion shall be given at least three clear days before the day fixed for the meeting.
- (4) The Chairperson may, with the consent of the members present at a meeting allow any member to introduce any motion not mentioned in the agenda for such meeting.
- (5) The Chairperson can invite any officer appointed by the Government to deal with Haj activities to attend any meeting of the Committee as a "special invitee" and such officer may be allowed to participate in the discussions at the meeting. But such special invitees will not have the right for voting.
- 9. Allowance payable and other terms and conditions of the Chairperson and members.—(1) The Chairperson and members, other than the Executive Officer shall be entitled to Traveling allowance and Daily allowance for attending, the meetings of the Committee and for undertaking tours at the rates admissible to Class 1 Officers of the State:

Provided that a member who is a member of Parliament or a Member of the State Legislature shall be entitled to the aforesaid allowance at the rates respectively admissible to them under the rules of the House of the people or as the case may be the Legislative Assembly of the State:

Provided further that the proposed travel abroad and domestic air travel by the Chairperson, Executive officer or any member of the Committee shall be approved in advance by the State Government:

Provided also that in connection with one assignment abroad, not more than three members of the Committee, including Chairperson and Executive Officer shall abroad travel at a time.



CHAPTER IV

EXECUTIVE OFFICER

- 10. Terms and conditions of Services of Executive Officers.—(1) The Government shall appoint a person, from amongst its officers not below the rank of Deputy Secretary, to the executive officer of the state committee; Provided that the person so appointed shall preferably be a Muslim.
 - (2) The Government shall pay the Executive Officer such salary and allowances as that of his parent Department or as be fixed by the Government from time to time and shall make such contributions towards his leave allowances, pension and provident fund as may be required by the conditions of the service.
 - i. The Terms and Conditions of Executive Officers and Employees of the Committee and General Condition of Recruitment, Appointment, Retirement Benefits, Leave Rules, Conduct Punishment and Appeals etc. as mentioned in Chapter V may be as per State Government Service Rules;
 - ii. There should not be any financial liability on Haj Committee of India on account of above developments.
 - (3) When disciplinary proceedings have to be initiated against the Executive Officer, the Secretary to the Government shall make an enquiry against such officer and report to the Government and the Government shall have the power to impose any penalty as contemplated under the Kerala Civil Services (Classification Control and Appeal) Rules, 1960.
 - (4) State Haj Committee can propose to State Government to remove the Executive Officer by a resolution with 2/3 attendance of members and majority of the committee voting on valid reasons like misappropriation, dereliction of duty or action against the interest of pilgrims. Decision of State Government shall be final in these cases.
 - (5) The Government Servant Conduct Rules for the time being in force shall apply to the Executive Officer.
 - (6) The Confidential Report on the work and conduct of the Executive Officer shall be prepared and forwarded by the Chairperson.
- 11. Additional Charge of office of Executive Officer.—(1) Not withstanding anything contained in this rules it shall be competent for the Government to appoint an officer of the Government not below the rank of Deputy Secretary to be in additional charge of the Office of the Executive Officer.



- (2) An officer appointed to be in additional charge of the Office of the Executive Officer under sub-rule (1) above shall be paid such allowances as provided in Kerala Service Rules.
- 12 Leave and Traveling Allowance etc of Executive Officer.—(1) the rules relating to casual leave for Government servants and the leave rules applicable to Government servants shall apply to the Executive Officer. Casual leave shall be sanctioned by the Chairperson of the committee and leave other than casual leave by an officer authorised by the Government in this behalf.
 - (2) Rules relating to Traveling Allowances as laid down in Kerala Service Rules shall apply to the Executive Officer.
- 13. Functions of the Executive Officer.— Subject to the provisions of the Act and the rules, the Executive Officer shall,-
 - (a) discharge all the duties and exercise all the powers specifically imposed or conferred by or under the Act and Rules;
 - (b) execute the decisions of the Committee and carry out its directions relating to the implementation of such decisions in the day to day performance of his duties;
 - (c) control of officers and employees working under the Committee;
 - (d) initiate disciplinary action against officers and employees of the Committee;
 - (e) issue notice of the meetings of the Committee to its members and record the minutes of meetings; and
 - (f) such other functions as may be delegated by the Committee.

CHAPTER V

OFFICERS AND OTHER EMPLOYEES OF THE COMMITTEE

- 14. Appointment of Officers and other employees of the Committee.—(1) the Executive Officer shall prepare the cadre strength and staff pattern of its employees required for the working of the office of the committee, whose pay and allowances are debited to the Haj Fund Account indicating name of the Post, Scale of pay and other allowances, total number of posts required, number of temporary posts required during Haj season, qualifications and eligibility for the post, method of appointment, terms and conditions of appointment etc. soon after the publication of the notification of these rules and place it before the Committee.
- (2) The Committee shall submit the cadre strength in duplicate to the Government for approval together with that statement of financial position.



- (3) The Committee shall not make any changes in the cadre strength of the employees or in the approved cadre strength unless prior approval of Government is obtained.
- (4) The Government shall after due examination of the proposals in sub-rule (1) and (2) communicate the approved cadre strength of employees and staff pattern of employees, methods of appointment etc immediately to the Committee.
- (5) Committee may appoint such officers and employees by direct recruitment or on deputation or on contract basis as approved by the Government under sub rule (4) above in accordance with the procedure of recruitment sanctioned by the Government.
- (6) The provision contained in the Kerala Service Rules, the Kerala Civil Services (Classification, Control and Appeal) Rules 1960, the Government Servants Conduct Rules, 1960 and the Kerala State and Subordinate Services Rules, 1958, as amended from time to time, shall apply mutatis mutandis to the Officers and other employees of the Committee.

CHAPTER VI

BUDGET OF THE COMMITTEE

- 15. Preparation and finalization of the Budget of the Committee.—(1) The Executive officer shall every year prepare a budget in respect of the ensuing financial year showing the estimated receipts and expenditure during the next financial year and place before the committee at least sixty days before the beginning of the financial year.
 - (2) The Committee shall scrutinize the Budget proposal and make suitable modifications if necessary and forward a copy of the same to the Government in advance during the first week of September.
 - (3) On receipt of the Budget forwarded to it, the Government shall examine the same and suggest such alteration, corrections or modifications to be made therein as it may think fit and forward such suggestions to the Committee for its consideration.
 - (4) On receipt of the suggestions from the Government, if the Committee does not agree with any of the modifications, corrections or alterations made by the Government to the Budget, the Committee may forthwith make written representation to the Government with regard to the alterations, corrections or modifications suggested by the Government.
 - (5) The Government shall consider the representation of the Committee and pass final orders in the matter and communicate its decisions within a period of three weeks from the date of receipt of such representation.
 - (6) On receipt of the suggestions from the Government and where

no representation has been made by the Committee to such suggestions or the Government have communicated its decision regarding the representation, if any, made by the Committee, the Committee shall incorporate in its budget all the alterations, corrections, modifications finally suggested by the Government and the budget, so altered, corrected or modified, shall be passed by the Committee. A copy of the Budget so passed shall be forwarded to the Government and the auditor.

- (7) If in the course of the year, the Committee finds it necessary to alter the figures shown in the budget with regard to the receipts or the distribution the amounts to be expended on different services undertaken by the Committee a supplemental or revised budget may be framed and got sanctioned in the manner provided in these rules and copies thereof forwarded to the Government and the auditor.
- (8) No sum shall be expended by the Committee unless such sum is included in the Budget estimates sanctioned by the Government.

CHAPTER VII

ACCOUNTS AND AUDIT OF ACCOUNTS

- 16. State Haj fund and its operation.—(1) All moneys received or realized by the Committee under section 32 of the Act and the provisions of these rules shall from the fund to be called the State Haj Fund and shall be held by the State Committee.
- (2) All moneys received by the Committee, shall be deposited and accounted for under a separate head.
- (3) The Executive Officer of the Committee or any Officer authorised by him shall receive all payments on behalf of Haj Fund and make payments as authorised by the Committee.
- (4) All moneys and receipts specified in the foregoing provisions and forming part of the haj fund shall be deposited in-
 - (a) any Scheduled bank included in the Second Schedule to the Reserve Bank of India Act, 1934 (Central Act 2 of 1934) or
 - (b) The State Co-operative Bank
- (5) All such deposit in the Bank shall be made in the name of the Committee. The Executive Officer shall have the power to operate the bank account as per the direction of the Committee.
- (6) The Executive Officer or an officer, authorised by him may hold a recoupable permanent advance not exceeding rupees five thousand for meeting petty expenditure. But in special cases like Haj Camp period, this limit can be enhanced to actual requirements subject to the decision of the State Haj Committee.
- (7) The Appropriation of receipts to expenditure shall as a rule be avoided.

- (8) All payments above five thousand rupees from State Haj Fund shall be made by Cheque.
- (9) The Committee shall cause to maintain books of account and other books in relation to its accounts. The pages in the accounts books, registers, receipts etc, shall be serially numbered and each page affixed with a seal of the Committee. The number of pages that each book or register contains shall be noted on the first page after, actual verification by the Executive Officer.
- (10) All moneys received by any officer or employees of the Committee in their official capacity shall forthwith and without any reservation, be brought to the account in the appropriate register and the Bank Account. No portion of the collection shall be kept back or used for current expenditure.
- (11) It shall be responsibility of the Executive Officer to ensure the fees, rents and other amount due to the Committee are promptly demanded, realized and credited to the State Haj Fund.
- (12) Government may appoint required technical experts and staff specially and delegate powers for execution or supervision of specific works considering the request of State Haj Committee.
- (13) All assets movable and immovable as on date of this rule shall be assessed and entered in the assets register. Updating and annual verification shall be conducted and statement furnished to the Government by 31st May every year.
- (14) Disposal of any immovable assets of the State Haj committee should be with the permission of State Government. In the case of movable assets it can be disposed off on usual procedures up to the book value Rs.10,000/- by the Committee and above Rs.10,000/- with the sanction from the State Government.
- (15) Special service on temporary basis to provide better service to pilgrims during haj season can be arranged by the State Haj Committee. Detailed estimate has to be prepared for the special arrangements in advance to Haj Pilgrims season under intimation to State Government.
- 17. Audit of accounts of the Committee.—(1) The Director of Local fund Audit of the Government and his nominees shall be the auditors of the Committee according to the powers conferred under section 16 of the Kerala Local Fund Audit Act, 1994 (Act 14 of 1994) and Rule, 20 of the Kerala Local Fund Audit Rules, 1996.
 - (2) The Executive Officer shall forthwith rectify the defect or irregularity pointed out by the auditors and report the action taken to the Committee and the Government.
 - (3) The Government shall examine the auditors report and may call for the explanation of any person in regard to any matter mentioned therein and shall pass such orders on the report as it thinks fit.



- (4) Every sum certified to be due from any person by an auditor in his report be paid by such person within sixty days after the service of a demand notice by the Committee upon such orders as specified in sub rule (7).
- (5) If such payment is not made in accordance with the demand notice, the sum payable may on a certificate issued by the Committee, be recovered as an arrear of land revenue.
- (6) The cost of audit as determined by the Government shall be paid by the Committee from the State Haj Fund.

CHAPTER VIII

GENERAL AND MISCELLANEOUS

- 18. Person competent to sign communications, deeds etc.—(1) The Executive Officer or any officer authorised by him shall be competent to sign all communications and execute leases of immovable properties on behalf of the Committee.
 - (2) All documents evidencing sale or permanent transfers of any of the properties vested in the Committee shall be signed by the Chairperson and Executive Officer and two other members of the Committee specially authorised by the Committee in this behalf.
 - (3) Where the Committee propose to enter into any contract for the supply of material or for the execution of any work the committee shall:-
 - (a) Invite tenders by advertising them in at least two newspapers having vide circulation in the State if the estimated cost of such material or work exceeds Rs.25,000.
 - (b) Invite quotation publishing notice on the notice board of the office of the Committee if the estimated cost of such material or work does not exceeds Rs.25,000.
- 19. Suit by or against the Committee.—All suits or other legal proceedings by or against the Committee shall be by or against the Executive Officer.
- 20. Channel of correspondence.—(1) the Chairperson shall have full access to all records of the Committee.
 - (2) Save as otherwise provided in the Act all official correspondence from the Haj Committee to the Government or other authorities and vice versa shall be through the Executive Officer.
 - (3) Notification of Members.- As soon as may be after the nomination of the members of the committee under section 3. The State Government shall publish in the official gazette the names of all such members.
- 21 Annual report.—(1) The Executive Officer shall forward a report on its working and administration of the Committee for each year within thirty days after the close of

- the financial year in such form, with such details to the Government with the approval of the Committee.
- 22. Application for granting of minutes or records or documents or proceedings.—(1) A Person requiring a copy of minutes, record or proceedings or any documents of the Committee shall present an application giving his full name and address and as accurate a description as possible of the record or proceedings of which he wants a copy.
 - 2) The procedure and fees prescribed by the Government in consonance of the provisions of the Right to Information Act, 2005 shall be followed by the Executive Officer in granting certified copies to the applicants.
- 23. Authenticated copies of minutes or record of document or proceedings.-(1) All authenticated copy of minutes or record or proceedings or document of the Committee shall be granted on payment of the fees specified.
 - (2) The applicant shall be informed by the Executive Officer or such other officer authorised by him of the date on which the copy will be ready for delivery.
 - (3) The Executive Officer or such other officer authorised by him shall immediately arrange for the preparation of the copy and have it ready on the date specified under sub-rule (2). The Executive Officer or the Officer authorised by him shall after the copy is compared with the original authenticate it by signing the same in token of correctness and affixing therein the seal of the committee.
 - (4) A receipt signed by the Executive officer or any person authorised by him on his behalf shall be furnished to every person depositing fees for certified copies.
 - 24. Register of issue of copies of records. The Executive Officer or an officers authorised to issue copies of record and proceedings of the Committee shall keep a register to record the grant of copies of extracts of the records.
 - 25. The State government may exercise.— the same powers and duties in respect of the state committee as mentioned in sub-sections (1), (2) and (3) of section 36 of the act subject to the conditions mentioned therein and any directions issued by the Central Government in this regard.
 - 26. In case of any provision of Kerala State Haj Committee rules are not in conformity with the provisions contained in the act, provisions of the act will prevail.

By order of the Governor,

A.SHAJAHAN, Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Parliament enacted the Haj Committee Act, 2002 (Central Act 35 of 2002) and the said Act came into force with effect from 12th June, 2002. With the introduction of this Act the Haj Committee Act 1959 stands repealed with effect from the above date. Government have therefore, decided to frame rules under section 47 of the Haj Committee Act, 2002.

This notification is to achieve the above object.



© കേരള സർക്കാർ Government of Kerala 2022



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 11 Vol. XI തിരുവനന്തപുരം, ശനി

Thiruvananthapuram, Saturday 2022 ഏപ്രിൽ 02 02nd April 2022 1197 മീനം 19 19th Meenam 1197

1944 ചെത്രം 12 12th Chaithra 1944 നമ്പർ No.

1144

GOVERNMENT OF KERALA

General Administration (Minority Welfare) Department

NOTIFICATION

G.O.(P) No. 11/2022/GAD

2022 March 30th

S. R. O. No. 339/2022

Thiruvananthapuram

In exercise of the powers conferred by section 47 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the Government of Kerala, hereby make the following rules to amend the Kerala State Haj Committee Rules, 2020, issued by notification under G.O.(P) No.17/2020/GAD. dated 23rd October, 2020 and published as S.R.O. No.808/2020 in the



Kerala Gazette Extraordinary No.2709 dated 9th November, 2020, namely:-

RULES

- 1. Short title and commencement.— (1) These rules may be called the Kerala State Haj Committee(Amendment) Rules, 2022.
 - (2) They shall come into force at once.
- 2. Amendment of the Rules.- In the Kerala State Haj Committee Rules, 2020,-
 - (1) in rule 2,-
 - (a) in sub-rule (1),-
 - (i) for the word "act", wherever it occurs, the word "Act" shall be substituted;
 - (ii) clause (k) shall be omitted;
 - (b) after sub-rule (1), the following sub-rule shall be inserted, namely:-
 - "(2) Words and expressions used but not defined in these rules, but defined in the Act shall have the meanings respectively assigned to them in that Act."
 - (2) in rule 3,-
 - (a) in sub-rule (1),-
 - (i) for the words "the Government of Kerala", the word "Government" shall be substituted;
 - (ii) in clause (c), for the words "Kerala State", the word "State" shall be substituted:
 - (iii) in clause (g), for the word "ex-Officio", the word "ex-officio" shall be substituted;
 - (b) in sub-rule (2), for the word "clauses", the word "items" shall be substituted;



- (3) in rule 4,-
 - (a) in sub-rule (1),-
 - (i) for the first sentence,- the following sentence shall be substituted, namely:-

"After the publication of the names of members of the State Committee under section 19, the Government shall convene within forty five days, the first meeting of the committee, for the election of the Chairperson by giving not less than ten clear days notice to the members.";

- (ii) in the proviso, for the words "ex officio" in italics, the word "ex-officio" shall be substituted;
- (b) in sub-rule (2), for the words "the Government", occurring at both the places, the word "Government" shall be substituted.
- (4) in rule 5,-
 - (a) in item (a), for the words "forced to be taken", the words "cause to be taken" shall be substituted;
 - (b) in the proviso to item (b), for the words and symbol "as may be prescribed.", the words and symbol "as follows:" shall be substituted;
 - (c) items '(c)' and '(d)' shall be renumbered as sub-items '(i)' and '(ii)' respectively and in sub-item (ii) as so renumbered, for the word "presenting", the word "representing" shall be substituted.
- (5) in rule 7,-
 - (a) in sub-rule (1), for the words "time places", the words "time and places" shall be substituted:
 - (b) in sub-rule(2),-
 - (i) for the word, symbol and figure "Rule,8", the word and figure "rule 8" shall be substituted;



- (ii) in the proviso, for the words "meeting on a date not later then", the words "meeting on a date not later than" shall be substituted.
- (6) in the marginal heading of rule 12, for the words "Executive Officer", the words "the Executive Officer" shall be substituted.
- (7) in rule 16,-
 - (a) in sub-rule (3), for the words "behalf of Haj Fund", the words "behalf of State Haj Fund" shall be substituted;
 - (b) in sub-rule (4), for the words "forming part of the haj fund", the words "forming part of the State Haj Fund" shall be substituted;
 - (c) in sub-rule (11),-
 - (i) for the words "It shall be responsibility", the words "It shall be the responsibility" shall be substituted;
 - (ii) for the words "rents and other amount", the words "rents and other amounts" shall be substituted.
- (8) in rule 17,-
 - (a) in sub-rule (1), for the word, symbol and figure "Rule, 20", the word and figure "rule 20" shall be substituted;
 - (b) in sub-rule (4), the words, brackets and figure "upon such orders as specified in sub rule (7)" shall be omitted.
- (9) in rule 18, in item (a) of sub-rule (3), for the words "vide circulation", the words "wide circulation" shall be substituted.
- (10) in rule 21, after the marginal heading, the brackets and figure "(1)" shall be omitted.

By order of the Governor, Dr. SHARMILA MARY JOSEPH Principal Secretary to Government.



Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The Subject Committee IX (Local Administration, Rural Development and Housing) of the Kerala Legislature, in its meeting held on 29.09.2021 recommended to correct the mistakes occurred in the Kerala State Haj Committee Rules, 2020 issued by notification under G.O.(P) No.17/2020/GAD. dated 23rd October, 2020 and published as S.R.O. No.808/2020 in the Kerala Gazette Extraordinary No.2709 dated 9th November, 2020. The Government have decided to amend the said rules in accordance with the recommendations of the Committee.

The notification is intended to achieve the above object.





Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാലൃം 10 Vol. X തിരുവനന്തപുരം, വെള്ളി

Thiruvananthapuram, Friday **2021 ഒക്ടോബർ 08** 08th October 2021

1197 കന്നി 22 22nd Kanni 1197

1943 ആശ്ചിനം 16 16th Aswina 1943 നമ്പർ

2954

GOVERNMENT OF KERALA

General Administration (Minority Welfare) Department

NOTIFICATION

G.O.(P)No.23/2021/GAD

Dated, Thiruvananthapuram 11th August 2021

S. R. O. No. 740/2021

In exercise of the powers conferred by sub-section (1) of section 22 read with section 17,18,19 and 20 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the Government of Kerala hereby reconstitute "The Kerala State Haj Committee" constituted by notification issued under G.O.(P) No.65/2003/Home dated 14th March, 2003 and published as S.R.O. No.221/2003



in the Kerala Gazette Extraordinary No.427 dated 14th March, 2003 and reconstituted by notification issued under G.O.(P)No.46/2018/Home dated 23rd July, 2018 and published as S.R.O. No.561/2018 in the Kerala Gazette Extraordinary No.2136 dated 11th August, 2018, with effect from 21st July, 2021.

By order of the Governor,

K. R. JYOTHILAL,
Principal Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

As per sub-section (1) of section 17 of the Haj Committee Act, 2002 (Central Act 35 of 2002) the Government had constituted a committee by the name, "The Kerala State Haj Committee". The Government have decided to reconstitute the State Haj Committee as provided in sub-section (1) of section 22 of the said Act.

This notification is intended to achieve the above object.



© കേരള സർക്കാർ Government of Kerala 2021



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X തിരുവനന്തപുരം, ചൊവ്വ

Thiruvananthapuram, Tuesday **2021** ഒക്**ടോബർ 12** 12th October 2021

1197 കന്നി 26 26th Kanni 1197

1943 ആശിനം **20** 20th Aswina 1943 നമ്പർ No 2993

GOVERNMENT OF KERALA

General Administration (Minority Welfare) Department

NOTIFICATION

G.O.(P)No.24/2021/GAD

Dated, Thiruvananthapuram 16th September 2021

S. R. O. No. 746/2021

In exercise of the powers conferred by section 19 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the Government of Kerala hereby publish the names of the persons nominated by the State Government as members of the Kerala State Haj Committee, under subsection (1) of Section 18 of the said Act namely:-



SI No.	Name and Address of the Members	Category to which belongs	
(1)	(2)	(3)	
1	Shri P.V. Abdul Vahab,	Clause (i) of sub-section (1) of	
	Member of Parliament	section 18 of the Haj Committe	
	(Rajya Sabha),	Act	
	(Peevees Miraj, Nilamboor.P.O		
	Malappuram District-679 329)		
2	Shri P.T.A. Rahim,	Clause (i) of sub-section (1) of	
	Member,	section 18 of the Haj Committe	
	Kerala Legislative Assembly	Act	
	(Misfa, Koduvally.P.O		
	Kozhikkod-673 572)	CONTRACT COLORS CONTROL	
3	Shri Muhammed Muhsin,	Clause (i) of sub-section (1) o	
	Member,	section 18 of the Haj Committe	
	Kerala Legislative Assembly	Act DOMAN AND AND AND AND AND AND AND AND AND A	
	(Puthen peediakkal		
	kondoorkkara.P.O	atticance the constant (
	Palakkad-679 313)		
4	Shri A. Safar Kayal,	Clause (ii) of sub-section (1) o	
	Vice Chairman,	section 18 of the Haj Committe	
	Paravoor Muncipality	Act	
	(Kukkuvilla, Thekkumbhagam. P.O	herressingers to become 1	
	Paravoor, Kollam)	34 400 (34 700 (444 8 () 147 1)) , 3 (4) 41 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
5 200 reduc	Shri Akbar.P.T,	Clause (ii) of sub-section (1) o	
	Councilor,	section 18 of the Haj Committee	
	Thanoor Muncipality	Act	
	(Pathirithazhath, Pangattoor.P.O		
	Thanoor, Malappuram)	ADMINISTRAÇÃO A S	
6	Shri Muhammed Rafi. P.P,	Clause (ii) of sub-section (1) o	
No. in a second	Vice Chairman,	section 18 of the Haj Committee	
	Neeleswaram Muncipality	Act along out to resonant pl	
	(Puzhayoram House, Orcha,	to an entropy and transfer of \$1000 to 100 to 100 to 100 to 100 to	
	Thaikkadapuram.P.O		
g 1907/mil 3	Neeleswaram)	manged by the State Gavartinomers our	



7	Shri C. Muhammed Faizy,	Clause (iii) of sub-section (1) of
	Chalil House,	section 18 of the Haj Committee
	Pannoor, Kizhakkoth,	Act
	Koduvally	Commence and American Section 1
_	Kozhikkod-673 512	DER consen
8	Shri. Ummar Faisi.K,	Clause (iii) of sub-section (1) of
	Keelath house, Vallathaypara,	section 18 of the Haj Committee
	Alli.P.O, Mukkam-673602	Act
9	Adv. Moitheenkutty, MA, LLB	Clause (iii) of sub-section (1) of
THE	Parakkadan House,	section 18 of the Haj Committee
	Valamangalam.P.O	Act
	Pulppatta, Manchery	
	Malappuram-676 123	
	(Representative of Shiya)	
10	Shri K.P Sulaiman Haji,	Clause (iv) of sub-section (1) of
	Valiyakath House,	section 18 of the Haj Committee
	Muthavalloor.P.O	Act
	Kondotty,	
	Malappuram -673 638	w (F)
11	Shri Kadakkal Abdul Azeez Moulavi,	Clause (iv) of sub-section (1) of
	Mubarakh Manzil,	section 18 of the Haj Committee
	Mukkunnam,	Act
	Kadakkal. P.O	
11000	Kollam	Rings of the total nearest so an
12	Shri Muhammed Kasim Koya. K.M,	Clause (iv) of sub-section (1) of
	Kuttiyyamakkanakath,	section 18 of the Haj Committee
	Ponnani South. P.O	Act The Act
	Malappuram- 679586	CONTRACTOR AND ADMINISTRACE AND ADMINIST
13	Dr. I.P. Abdul Salam,	Clause (iv) of sub-section (1) of
	I.P. House,	section 18 of the Haj Committee
	Puthoor.P.O	Act
	Omassery,	
	Kozhikkod-673 582	ur ex ตกระบบกับเลือ alas ใ
14	Dr. P.A. Syed Muhammed	Clause (iv) of sub-section (1) of
	Padiyath Manappatt,	section 18 of the Haj Committee
	Kodungalloor P.O	Act



15 Shri T.K. Hamza
Chairman,
Kerala State Waqf Board
(Abhayam, Mullanpara,
Manjeri P.O,
Malappuram- 676 121)

Clause (v) of sub-section (1) of section 18 of the Haj Committee Act

16 District Collector, Malappuram

Ex-officio member of the State Haj Committee, who shall be the Executive Officer of the State under Clause (vi) of sub-section (1) of section 18 of the Haj Committee Act.

By order of the Governor, K. R. JYOTHILAL, Principal Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

As per section 19 of the Haj Committee Act 2002 (Central Act 35 of 2002), Government have to publish by notification in the official Gazette, the names of the persons nominated by the State Government as members of the Kerala State Haj Committee under sub-section (1) of section 18 of the said Act. The members of Kerala State Haj Committee has been nominated vide G.O(P) No.22/2021/GAD dated 11th August, 2021 and SRO was not published in the official Gazette. For the smooth functioning of the Committee, the name of Shri. Umer Faizi K. has been included in the Kerala State Haj Committee in place of Dr.Bahavudeen Muhammed Nadvi by making subsequent amendment in G.O(P) No.22/2021/GAD dated 11th August, 2021 and accordingly published in G.O(P) No.24/2021/GAD dated 16th September, 2021.

This Notification is intended to achieve the above object.



© കേരള സർക്കാർ Government of Kerala 2021



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X തിരുവനന്തപുരം, ശനി

Thiruvananthapuram, Saturday **2021** നവംബർ 06 06th November 2021

1197 തുലാം 21 21st Thulam 1197

1943 കാർത്തികം 15 15th Karthika 1943 നമ്പർ

3247

GOVERNMENT OF KERALA

General Administration (Minority Welfare) Department

NOTIFICATION

G.O.(P).No.32/2021/GAD

Dated, Thiruvananthapuram, 05/11/2021

S. R. O. No. 806/2021

In exercise of the powers conferred by sub-section (1) and (3) of section 21 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the Government of Kerala hereby notify the election of Shri. C. Muhammed Faizy as the Chairperson of the Kerala State Haj Committee in the first meeting of the said Committee reconstituted as per notification issued under



G.O.(P) No.23/2021/GAD dated 11th August 2021 and published as S.R.O. No.740/2021 in the Kerala Gazette Extraordinary No.2954 dated the 8th October 2021.

By order of the Governor,

K. R. JYOTHILAL,
Principal Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The State Government have re-constituted the Kerala State Haj Committee as per the notification issued under G.O.(P)No.23/2021/GAD dated 11th August 2021 and published as S.R.O. No.740/2021 in the Kerala Gazette Extraordinary No.2954 dated 8th October, 2021. The meeting of the said Committee was held on 3rd November, 2021 and unanimously elected Shri. C. Muhammed Faizy as the Chairperson of the newly re-constituted the Kerala State Haj Committee. As per sub-sections (1) and (3) of section 21 of the Haj Committee Act, 2002 (Central Act 35 of 2002), the election of the Chairperson shall be notified by the State Government in the official Gazette of the State.

The notification is intended to achieve the above object.

